

ITEM NO.26 Court 5 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).266/2021

L. RAGHUMANI SINGH

Petitioner(s)

VERSUS

DISTRICT MAGISTRATE, IMPHAL WEST DISTRICT,
MANIPUR & ANR.

Respondent(s)

(FOR ADMISSION and IA No.70478/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.70476/2021-APPROPRIATE ORDERS/DIRECTIONS, IA No. 73189/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 73187/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 20-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Shadan Farasat, AOR
 Mr. Bharat Gupta, Adv.
 Ms. Tanvi Tuhina, Adv.
 Mr. Shourya Dasgupta, Adv.
 Ms. Suhavi Arya, Adv.
 Mr. Misbahul Haque, Adv.

For Respondent(s) Mr. Tushar Mehta, SG
 Mr. Hijam Lenin, AAG
 Mr. Pukhrambam Ramesh Kumar, Adv.
 Ms. Anupama Ngangom, Adv.
 Mr. Karun Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Tushar Mehta, learned Solicitor General, states that after the proceedings were heard by this Court on 19 July 2021, an order has been passed on the same day releasing the detinue pursuant to the interim direction and the order by which he has been detained under the provisions of the National Security Act 1980 has been revoked.

- 2 Mr Shadan Farasat, learned counsel appearing on behalf of the petitioner, submits that there is also a prayer for compensation which has been made in the proceedings under Article 32 of the Constitution.
- 3 Issue notice.
- 4 Mr Tushar Mehta, learned Solicitor General appearing with Mr Pukhrambam Ramesh Kumar, learned counsel, accepts notice.
- 5 The counter affidavit be filed within two weeks.
- 6 List the petition on 6 August 2021 for final disposal.
- 7 Both sides shall file their written submissions which shall be emailed to cmvc.dyc@gmail.com.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER